

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 104**  
**(IB)-1061/ND/2020**

**IN THE MATTER OF:**

Intec Capital Ltd. ... Applicant/Petitioner

Vs

R. B. M.Developers Pvt. Ltd. ... Respondent

**Order under Section 7 of IBC.**

**Order delivered on 19.01.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

**ORDER**

Learned Counsel for the Applicant states that in compliance of the previous order service affidavit has been filed. Service is complete on Corporate Debtor through e-mail as well as speed post. None appears for the Corporate Debtor. Corporate Debtor to be proceeded Ex-Parte. Let the copy of this order be served to the Corporate Debtor through e-mail as well as other mode.

List for hearing on **04.02.2021**.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**